

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 5041 of 2014**

Mrs. Manju Sinha Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. M.Kanti Roy, Advocate

For the University : Mr. A.K.Mehta, Advocate

For the State : Mr. M.A.Khan, G.P.-IV

11/Dated: 9th July, 2020

Heard learned counsel for the parties through V.C.

2. Mr. M.Kanti Roy, learned counsel for the petitioner while referring Annexure-7 to the supplementary affidavit submits that the legally payable amount of the petitioner by the University was Rs.11,43,137/- which is reflected in the letter written by the College to the University dated 24.03.2014.

3. Mr. A. K.Mehta, learned counsel for the University submits that the entire amount which was legally payable to the petitioner which was about Rs.8.50 lcks approx has already been paid and he further submits that Annexure-7 was a letter given by the college where the petitioner was working to the University and that is the reason there is a difference in amount already paid to the petitioner and the amount which is reflected in Annexure-7.

4. Mr. M.A. Khan, appears for the State.

5. In view of the aforesaid facts, the University is directed to file an affidavit as regard to payment made of the petitioner within a period of four weeks.

6. Put up this case on 20th August, 2020.

(Deepak Roshan, J.)

Amardeep/